

IN THE HIGH COURT OF JHARKHAND AT RANCHI
A.B.A. No.1330 of 2021

1. B. S. Sahu @ Bias Sahu
2. Rani Kumari
3. Satwanti Devi @ Satyawati Devi
4. Kebi Prasad Sahu @ K.B. Prasad Sahu
5. Sanjay Kumar @ Sanjay Sahu
6. Lakhan Sahu
7. Sagar Sahu
8. Yashoda Devi @ Lothwa Devi Petitioners

Versus

The State of Jharkhand Opposite Party

CORAM : HON'BLE MR. JUSTICE ANIL KUMAR CHOUDHARY

For the Petitioners : Mr. Vikas Kr., Advocate
For the State : Mr. Suraj Verma, Spl.P.P

Order No.02 Dated- 05.04.2021

Heard the parties through video conferencing.

Apprehending their arrest in connection with Kairo P.S. Case No.37 of 2020 instituted under Sections 341, 323, 307, 504, 506, 34 of the Indian Penal Code, the petitioners have moved this Court for grant of privileges of anticipatory bail.

Learned counsel appearing for the petitioners submits that the allegation against the petitioners is that the petitioners, in furtherance of their common intention, attempted to murder Durga Sahu. It is submitted that the allegation against the petitioners is false. It is next submitted that for the self-same occurrence, the petitioners also lodged Kairo P.S. Case No.38 of 2020. It is then submitted that the petitioners undertake that they will not disturb or annoy the informant or any of her family members in any manner during the pendency of the case. It is lastly submitted that the petitioners are ready and willing to cooperate with the investigation of the case and to jointly pay ad interim victim compensation of Rs.10,000/- without prejudice to their defence in this case in favour of the informant. Hence, it is submitted that the petitioners be given the privileges of anticipatory bail.

Learned Spl.P.P appearing for the State opposes the prayer for anticipatory bail of the petitioners.

Considering the submissions of learned counsels and the facts and circumstances stated above, I am inclined to grant privileges of anticipatory bail to the petitioners. Accordingly, the petitioners are directed to surrender in the Court of learned S.D.J.M., Lohardaga within six weeks from today and in the event of their arrest or surrendering, the petitioners will be enlarged on bail on jointly depositing a demand draft of Rs.10,000/- as ad interim victim compensation without prejudice to their defence in this case drawn in favour of the informant and on furnishing bail bond of Rs.25,000/- (Twenty five thousand) each with two sureties of the like amount to the satisfaction of learned S.D.J.M., Lohardaga in connection with Kairo P.S. Case No.37 of 2020 **with the condition that they will co-operate with the investigation of the case and appear before the investigating officer as and when noticed by him and furnish their mobile number and photocopy of the Aadhar Card with an undertaking that they will not change their mobile number during the pendency of the case and they will not disturb or annoy the informant or any of her family members in any manner during the pendency of the case** and subject to the conditions as laid down under Section 438(2) of the Code of Criminal Procedure.

In case the petitioners deposit the said demand draft, the court below is directed to issue notice to the informant and on her proper identification, the court below shall handover the same to her forthwith.

(Anil Kumar Choudhary, J.)